

*[Translation]***National Family Assistance Scheme**

2130. SHRI GAURI SHANKER CHATURBHUI BISEN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the criteria for fixing target of National Family Assistance Scheme (Rashtriya Parivar Sahayata Yojana);

(b) whether the Union Government provide assistance to States, based on the actual death rate figures within a fixed timeframe;

(c) if so, the details thereof;

(d) whether Zila Panchayats are allocated funds for National Social Security Schemes in accordance with their demands; and

(e) if so, the funds demanded and the allocation made for National Social Security Schemes for Zila Panchayats in Madhya Pradesh, District-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) to (e) The National Family Assistance Scheme is being implemented by the Ministry of Rural Areas and Employment. The information is being collected and will be laid on the Table of the House.

*[English]***Mid Day Meal to Kerala**

2131. SHRI SURESH KURUP: Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether the quantity of rice allotted to Kerala for Mid-day meal during 1998-99 was less than the quantity allotted during 1997-98;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV): (a) Yes, Sir.

(b) and (c) Allotment of foodgrains is made on the basis of enrolment data of eligible primary school children supplied by the State Governments. The number of eligible primary school children in Kerala as reported by the State Government of Kerala for 1998-99 was less than that of the preceding year.

**Illegal Weekly Bazars**

2132. SHRI JANG BAHADUR SINGH PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are aware that due to unauthorised/illegal weekly bazars and putting up wedding tents on roads in Delhi, free flow of traffic is hampered and inconvenience is caused to Delhiites;

(b) if so, the number of cases of illegal weekly bazars/wedding tents reported in Delhi during 1998-99 and as on date;

(c) the reasons for inactiveness of police and the corporation officials in the matter; and

(d) the stern action taken by the Government against the police/corporation officials for lack of duty?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) Yes Sir.

(b) As per the information received from Municipal Corporation of Delhi and New Delhi Municipal Council, there were, as in December 1998, 67 unauthorised weekly bazars operating in the areas under their jurisdiction. The information about illegal wedding tents is not maintained.

(c) and (d) The municipal authorities take regular action with the assistance of police to remove such encroachments and seize articles/goods from such vendors.

**Deputation of IPS**

2133. SHRI P. SANKARAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have envisaged any criteria for central deputation for Indian police service officers including limitation on tenures at the centre;

(b) if so, the details thereof;

(c) whether the Government is ignoring these guidelines;

(d) if not, whether the Government repatriate those IPS officers on completion of their central deputation; and

(e) if so, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) The Central deputation of IPS officers is governed by the "tenure policy" with *inter-alia* provides the tenures as under:—

SP Level — 4 years	1995-96	Rs. 1,48,70,964.00
DIG level — 5 years	1996-97	Rs. 1,70,18,058.00
IG level — 5 years	1997-98	Rs. 2,83,57,890.00

If an IPS officer already working as DIG on central deputation is promoted as IG, the combined tenure as DIG-cum-IG shall not be less than 5 years but the tenure will be so extended as to give the officers a minimum of 3 years as IG. IPS officers working in sensitive organisations like IB, CBI and R&AW are allowed longer tenure in view of the special requirements of these organisations.

(c) No, Sir. However, relaxations are made if necessary in the interest of the concerned organisations.

(d) and (e) IPS officers have to go back to their parent cadre on completion of their deputation tenure.

[*Translation*]

#### Protection of Monuments

2134. SHRI BHAGWAN SHANKAR RAWAT: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether any steps has been taken by the Union Government to protect the monuments situated in Uttar Pradesh especially in Lucknow and Agra;

(b) if so, the details thereof; and

(c) the expenditure incurred on these monuments during each of the last three years?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF DEPARTMENT OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) and (b) The Archaeological Survey of India has 785 centrally protected monuments in Uttar Pradesh, which include 323 and 362 monuments respectively in Agra and Lucknow Circles.

(c) The overall expenditure incurred by the Archaeological Survey of India during the preceding three years on monuments in Uttar Pradesh including Agra and Lucknow Circles is as under:

1995-96	Rs. 1,48,70,964.00
1996-97	Rs. 1,70,18,058.00
1997-98	Rs. 2,83,57,890.00

[*English*]

#### Projects in Goa

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2135. SHRI FRANCISCO SARDINHA:  
SHRI BASWARAJ PATIL SEDAM:  
SHRI RAJO SINGH:

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) the projects undertaken in Goa providing self-employment opportunity to SCs and STs;

(b) the number of persons to whom self-employment opportunity has been provided through these projects during the last three years; and

(c) the assistance given to these projects during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI BABAGOUDA PATIL): (a) The Ministry of Rural Areas & Employment implements the Integrated Rural Development Programme aimed at providing self-employment opportunities to families below poverty line in the rural areas. Within the target group SCs/STs are also covered.

(b) The total number of persons assisted under Integrated Rural Development Programme in the last three